Shortage of services amenities in monority communities hostels in the country

- †261. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of MINORITY AFFAIRS be pleased to state:
- (a) whether there is shortage of essential services/amenities in hostels belonging to minority communities in the country;
 - (b) if so, the details thereof;
- (c) whether Government proposes to provide the facilities of wireless internet facility, wi-fi and install CCTV cameras and to make all these hostels ultra modern and hi-tech; and
 - (d) if so, the details thereof?

THE MINISTER OF MINORITY AFFAIRS (DR. NAJMA A. HEPTULLA): (a) to (d) Under Multi-sectoral Development Programme (MsDP), the construction of 334 hostels during Eleventh Five Year Plan and 311 hostels during Twelfth Five Year Plan in identified Minority Concentration Areas have been approved so far. However, the layout and design of hostels are decided by the State Governments/Union Territories. The project is implemented by the agencies identified by State Governments/Union Territories. The up keeping and maintenance of hostels are managed by State Governments/Union Territories.

(MR. DEPUTY CHAIRMAN in the Chair.)

12.00 Noon

PAPERS LAID ON THE TABLE

Notification of the Ministry of Finance

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY; THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (4) of Sections 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:
 - No. BCC/HRM/IL/105/9355-A, dated the 7th January, 2014, publishing the Bank of Baroda Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2013, along with delay Statement.

[†]Original notice of the question was received in Hindi.

- (2) No. 666/20/IR/420, dated the 8th January, 2014, publishing the Andhra Bank officer Employees' (Acceptance of jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2013, along with delay statement.
- (3) No. 666/3/P/241, dated the 8th January, 2014, publishing the Andhra Bank (Employees') Pension (Amendment) Regulations, 2013, along with delay statement.
- (4) No. HRW:IRS:SJ:1:2306:2013, dated the February 22 February 28, 2014, (Weekly Gazette) publishing the Canara Bank Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2013.
- (5) No. 8, dated the February 22 February 28, 2014 (Weekly Gazette), publishing the Union Bank of India Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) Amendment Regulations, 2013.
- (6) No. BCC/HRM/IL/105/9355-B, dated the 12th March, 2014, publishing the Bank of Baroda (Employees') Pension (Amendment) Regulations, 2013.
- (7) No. 14, dated the April 5 April 11, 2014 (Weekly Gazette), publishing the United Bank of India (Employees') Pension (Amendment) Regulations, 2013.
- (8) No. 155, dated the 21st May, 2014, publishing the Union Bank of India (Employees') Pension (Amendment) Regulations, 2013.

[Placed in Library. See No. L.T. 47/16/14]

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. HRMD Co. No. 3809/21.01/2012-2013, dated the January 12 - January 18, 2013 (Weekly Gazette), publishing the Reserve Bank of India Pension (Amendment) Regulations, 2012, under sub-section (4) of Section 58 of the Reserve Bank of India Act, 1934, along with delay statement.

[Placed in Library. See No. L.T. 57/16/14]

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. DGBA.CDD.5434/11.22.001/2013-14, dated the 2nd April, 2014, publishing the Government Securities (Amendment) Regulations, 2014, under sub-section (3) of Section 32 of the Government Securities Act, 2006.

[Placed in Library. See No. L.T. 57/16/14]

Notification of the Ministry of civil Aviation

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G.M. SIDDESHWARA): Sir, I lay on the Table, a copy each (in English and Hindi) of the Ministry of Civil Aviation Notification No. S.O. 981 (E), dated the 31st March, 2014, publishing the Airports Authority of India (Annual Report and Annual Statement of Accounts) Rules, 2014, under Section 43 of the Airports Authority of India Act, 1994. [Placed in Library. See No. L.T. 17/16/14]